



HIGH COURT OF CHHATTISGARH AT BILASPUR

WPPIL No. 92 of 2024

IN THE MATTER OF SUO MOTO PUBLIC INTEREST LITIGATION

versus

STATE OF CHHATTISGARH

Order Sheet

11/11/2024	<p>This is an office reference.</p> <p>Heard Mr. Prafull N. Bharat, learned Advocate General along with Mr. Shashank Thakur, learned Deputy Advocate General, appearing for the State. Also heard Ms. Anmol Sharma, learned Central Government Counsel, appearing for respondent No. 2.</p> <p>This suo moto public interest litigation has been registered on the basis of news item published in Times City, Time of India, Raipur, Sunday, dated 10th</p>

November, 2024 with a heading “**Tiger found dead; poaching alarm in unreserved Guru Ghasidas Park**”.

From perusal of the said news item, it transpires that the carcass was found at the same location where the previous tiger poaching took place in June, 2022 and though the case of death of the tiger was suspected as poisoning, but as a half eaten buffalo lay nearby, it was believed to be a revenge killing.

In view of the above facts and circumstances, 10 days' time is given to Additional Chief Secretary, Forest and Climate Change, Mahanadi Bhawan, Atal Nagar, Nawa Raipur (C.G.) to file his personal affidavit regarding what steps and action have been taken to preserve the wild life.

Let the matter be listed on 21st November, 2024.

Sd/-
(Amitendra Kishore Prasad)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice